- (xxv) Notification G.S.R. No. 1599, I dated the 20th October, 1967.
- (xxvi) Notification G.S.R. No. 1600, i dated the 20th October, 1967.
- (xxvii) Notification G.S.R. No. 1549, j dated the 10th October, 1967.
- (xxviii) Notification G.S.R. No. 1601, dated the 20th October, 1967.[Placed in Library. See No. LT-1535/67 for (xxiv) to (xxviii).]
- (xxix) Notification G.S.R. No. 1682, dated the 4th November, 1967. [Placed in Library. See No. LT-1757/67].
- (b) A copy each of the following Notifications of the Ministry of Home Affairs :___
 - (i) Notification G.S.R. No. 1602, dated the 16th August, 1967, publishing a corrigendum to Government Notification G.S.R. No. 1082, dated the 13th July, 1967.
 - (ii) Notification G.S.R. No. 1420, dated the llth September, 1967, publishing a corrigendum to Government Notification G.S.R. No. 177, dated the llth February, 1967.
- (iii) Notification G.S.R. No. 1421, dated the llth September, 1967, publishing a corrigendum to Government Notification G.S.R. No. 422, dated the 21st March, 1967.

[Placed in Library. See No. LT-1535/67 for (i) to (iii).]

RE. A POINT OF PRIVILEGE

श्री राजनारायण (उत्तर प्रदेश): मैं आपकी आज्ञा से वह रपट पढ़ना चाहता हूं जो आज टाइम्स आफ इंडिया ने छापी है—

"In an obivous attempt to divert the fury of the House against the Birlas, the Swatantra Member Mr. Lokanath Misra, asked whether it was a fact that the Home Minister's brother's son Mr. Ashok Chavan and his brothers-in-law had practically all the agencies for Birlas in Maharashtra."

में आप से यह निवेदन कर रहा हूं कि अखबार ने हम लोग सदन में जो अपने कर्तव्य का पालन करते है उस कर्तव्य का पालन न करन दन के लिय इस तरह की खबर छापी है कि श्रो लोकनाथ मिश्र ने प्रत्यक्ष रूप में सदन का गस्सा बिडला पर न जाय इसलिए होम मिनिस्टर के भाई के बेटे को उसमें लाकर डाल दिया। जहां तक मैं संसदीय प्रथा को समझता हं, इस अखबार ने जान-वृज्ञकर एक मेलीशस मोटिव से इस तरह की खबर यहां पर छापी है जबकि आपन सदन में कह दिया था कि विरोधी पक्ष के सदस्यों के बारे में ऐसा कहना उचित नहीं है और कही आपने कुछ एक्शन भी करवाया था। म इस पर मोटिव भी इम्प्यट करता हं। मैं चाहता हूं कि इसे आप प्रिविलेज कमेटी में भेजे। मुझे अफसोस के साथ कहना पड़ता है कि इस देश के पूंजीपतियों के दो गृट हैं। एक गट है बिडला का और एक गट है शान्ति प्रसाद जैन का। यह अखबार है शान्ति प्रसाद जैन छा। शान्ति प्रसाद जैन के अखबार ने जानबझ कर हमारे मित्र लोकनाथ मिश्र पर, जो इस सदन के सम्मानित सदस्य हैं, यह आरोप लगाया क्योंकि ज्ञान्ति प्रसाद जैन और बिड़ला में आपस में वैमनस्य है। ये एक दसरे के ऊपर चढा-उतरी करते रहते हैं। किसी मौके पर हो सकता हैं बिड़ला ने शान्ति प्रसाद जैन को चपेटा हो, हो सकता है कि शान्ति प्रसाद जैन आज बिड़ला को चपेटना चाहता हो। इसलिये इस अखबार की इस रिपोर्ट को आप कृपा करके विशेषाधिकार समिति में भजें और इस रिपोर्ट की अच्छी तरह छान-बीन होनी चाहिए। वरना सदन के सम्मानित सदस्य पर कोई यह भी लांछन लगा सकता है कि वे विडला से मिले हुए हैं। चंकि वे नहीं चाहतें कि सदन का गस्सा बिडला पर जाय। कई लोग ऐसे ही आरोप लगा देते हैं चाहे उनकी वनियाद हो या न हो, लेकिन लोकनाथ मिश्र ने जो कहा उसमें कुछ सत्य था। उन्होंने कोई चार्ज नहीं लगाया था। उन्होंने कहा कि चव्हाण साहब के भाई के बेटे के नाम एजेन्सी

है जिसको बहुत ही ग्रस के साथ घर मंत्री न कबूल किया। उसमें कोई बुराई नहीं है, मगर यह कहना कि बिड़ला को बचाने के लिए लोकनाथ ने ऐसा काम किया है यह बिलकुल विशेषाधिकार की अवहेलना का प्रक्त होता है। अगर आप यहां पर समाचार-पत्रों को इतना लाइसेंस दे देंगे कि सदन के सम्मानित सदस्यों के अधिकार को इतना सीमित करें, कुंठित करें तो हम अपने कर्तव्य का पालन नहीं कर भाएंगे। इसलिये विनम्नता के साथ आपसे निवेदन है और सदन के सम्मानित सदस्यों से भी प्रार्थना है कि यह कोई पार्टी का विषय नहीं है यह सदन के सम्मानित सदस्यों के अधिकार का प्रक्त है, सम्मान का प्रक्त है।

MR. CHAIRMAN: I have not gone through it at all. I shall go into the matter and state my views. You give me a motion in writing.

SHRI A. D. MANI (Madhya Pradesh): Sir, before formally tabling a motion, I can say that what the Times of India has published is very unfortunate. I know the Editor of the Times af India, Delhi edition, and the Editor of the Bombay edition. Both of them should offer their regret to the House for having made this comment. But I would not go to the extent of saying that the man who wrote' it did it maliciously; it is eom-mentative reporting. I hope my friend. Mr. Rajnarain, would agree to this proposal that we should first write to the Editor. If the matter is settled in the Chamber, it will be the best possible thing because we do not want newspapers to be arraigned unnecessarily before the House. We all commit mistakes and we accept mistakes and treat the matter as closed. I would, therefore, suggest that the Chairman may ask the Secretary, to write to the Editor of the Times of India asking him for this comment and I hope that the Times of India would express regret for what has been published.

MR. CHAIRMAN: I am sure the Editor of the paper will know what 6—64 R. S./67

has been said in this House. If they want to take any action, let them take it. But in the meantime, if you want to give any motion, Mr. Rajnarain, you can send it.

SHRI TRILOKI SINGH (Uttar Pradesh): Sir, the simple question is that the report as published in the Times of India of to-day, city edition, casts an aspersion upon an hon. Member of this House, namely Shri Lokanath Misra for something that he said in this House yesterday in relation to the questions and answers that were going on about the Birla companies. Sir, it is not a mere report. It is an editing of the report. If the paper had published what Shri Loka-nath Misra had said, I would have had no objection to it. But it says "in an obvious attempt to divert the fury of the House . . . ". This is a comment on the part of the Reporter or whoever he might have been on the part played by Shri Misra yesterday. This, I would most respectfully submit casts a reflection upon the conduct of a Member of the House in relation to his service therein, and as such, constitutes a breach of privilege of this august House. I would, therefore, 1 request you to treat the matter that I has been brought to your notice by my hon. friend, Shri Rajnarain, as a breach of privilege complaint. And I would submit that it should be referred to the Committee of Privileges. Before concluding, Sir, I would like to say that I am really aghast at the suggestion made by Mr. A. D. Mani. You might do anything after hearing the Editor. But once you entertain it as n complaint of breach of privilege and hold that a prima facie case has been made out, you refer it to the Committee of Privileges and then all those things which Mr. Mani has suggested will follow.

MR. CHAIRMAN: Mr. Rajnarain, you please give me a notice in writing.

श्री राजनारायणः बहुत अच्छा ।

(Interruptions)

MR.

CHAIRMAN: If I do anything wrong, I do not mind apologising. 'I make a mistake, I admit it and rectify it.

SHRI BHUPESH GUPTA (West Bengal): This is a noble gesture, Sir. So long as you are sorry, it is enough for us.

SHRI B. K. P. SINHA (Bihar): Sir, I want to say something.

· श्री राजनारायण: श्रीमन्, आपने एक न्यवस्था दी उसी पर बोल रहे हैं। इनको प्रिवलंज कमेटी में बलाया ज(यगा।

Re A Point

SHRI B. K. P. SINHA: Sir, while listening to Mr. Rajnarain I was reminded of the sensitivity of certain courts about comments made about them or their judgments, I am reminded of the classical judgment of the House of Lords where they say Justice is not a cloistered virtue. We are not cloistered people in this House. We represent the people and we speak to the people.

SHRI BHUPESH GUPTA: But we are pestering people.

SHRI B. K. P. SINHA: Mr. Chairman, we are not a small plant known as Lajauni in our part of the country. If one takes his Angers near it, the plant wilts and withers—a touchme-not plant.

श्री राजनारायण: मझ छओ मत।

SHRI B. K. P. SINHA: We collectively have rights and Members individually have their rights. When the newspaper took the view that it was an obvious attempt, I do not think it cast any aspersion on the hon. Member. If at all it was an aspersion, it was an aspersion of such a minor nature of which this House had better not take notice. Mr. Chairman, we know democracy becomes impossible if Members are inhibited. Democracy becomes impossible also if the press at every step is inhibited by what we consider to be the majesty and the dignity of the House or of individual Members. I also share the view of Mr. Triloki Singh so far as Mr. Mani's suggestions are concerned. His suggestion amounted to this that before the Editor is adjudged guilty, he should express his regret to you in your Chamber and the matter should be closed. That was an unusual proce-iure. A man before he is adjudged

guilty must suffer a punishment. I think this is a matter of which this House should not take notice. And I am surprised that Mr. Lokanath Misra, the Member directly concerned or affected, sits quietly without saying anything (Interruptions) and smiles. Shri Rainarain and Shri Triloki Singh rise in righteous indignation.

SHRI M. M. DHARIA (Maharashtra): Mr. Chairman, Sir, I do stand by the views expressed by my hon, and learned colleague, Mr. Sinha. I know that technically it might perhaps amount to a breach of privilege of this House but, Sir, in our country we have accepted freedom of expression and also freedom of commenting. Here in this respect there is no doubt whatsoever that the attempt of Mr. Lokanath Mirsa was necessarily and obviously an attempt to give a turn to that debate which was rallied against the Birlas.

(Interruptions')

SHRI LOKANATH MISRA (Orissa): On a point of order, Sir. (Interruptions) He must be made to sit down.

SHRI M. M. DHARIA: Sir, that was the impression created in my mind.

(Interruptions)

श्री राजनारायण: अन ए प्वाइंट आफ आहर. आन ए प्वाइंट आफ इंफ मेंशन. श्रीमन । अगर इस तरह की बात होगी तो श्री वाई० बी० चव्हाण के बारे में बम्बई से जो इंफार्मेशन आज सुबह आई है सब को खोल कर रख दंगा। उन्होंने गलत-बयानी की है। में चप हं। उन्होंने कहा कि भाई के लडके हैं। श्री चव्हाण ने गलतवयानी की है। जो लडका है वह उनका एडाप्टेड सन है। जो एडाप्शन की सेरिमनी हुई है, जो सेरिमर्ना में ये वह बतायेंगे। जिसको भाई का लडका कहा जाता है वह घर मंत्री का एडाप्टेड सन है, दत्तक पत्र है। दत्तक पत्र, एडाप्टेड सन है। जो लोग सेरिमनी में ये वह जा कर कहेंगे। इसका मतलब क्या है। प्रिवलेख का क्वेश्चन होगा मंत्री के ऊपर । उन्होंने कहा कि भाई का जडका है। एडाप्टेड सन है। 1109

He supressed the truth, he hold half-truth to the House.

(Interruption)

SHRI LOKANATH MISRA: Sir, I am on a point of order. Sir, I have heaps of things to prove what Mr. Y. B. Chavan is. I am not going into that matter now because the whole Session is there and I will gradually bring in these things to prove many things about Mr. Chavan. But this is not the occasion.

(Interruptions)

SHRIMATI TARA RAMCHANDRA SATHE (Maharashtra): Sir, what is all this?

SHRI LOKANATH MISRA: Do you mean to say that we should keep dumb like you? Sir, the point is that Mr. Dharia wanted to get up and cast an aspersion on me. It is rather a personal explanation now. Yesterday you were in the Chair when I asked certain questions of Mr. Fakhruddin Ali Ahmed whether such and such persons who are the relations of Mr. Y. B. Chavan are agents of Birla. And at 2.30 P.M. he himself conceded and agreed by saying "Yes, my relations are agents of Birla."

SHRIMAN PRAFULLA SHRI GOSWAMI (Assam): He never said it, he should not mis-interpret.

SHRI LOKANATH MISRA: You are not his advocate. He said "My brother-in-law and my cousin, Ashok Chavan, they may be connected with Birlas, may not be." And I know it for a fact that they are. Now, Sir, I wanted a High-Power Commission to be constituted instead of a small Commission which was suggested by Mr. Chandra Shekhar or by Mr. Mohan Dharia who are the lieutenants of Mr. Chavan. I wanted such a Commission to go into the broad question and the comprehensive question of political corruption. (Interruptions) Kindly sit down. Do Hot get agitated. Now, Sir, my demand is that since there is sufficient political corruption in the shape of agencies

of Birlas, a comprehensive enquiry should be instituted and the Commission should go into all the aspects of corruption. I want a probe against the Birlas but along with that I want that the political corruption indulged in by Ministers, that must also come to light. There should be a probe against the commercial affairs of Birlas as well as there should be a probe into these clandestine dealings of the Ministers in the names of their nephews, brothers-in-law and other relatives. Unless that enquiry comes into being no amount of probe in the Birla affairs will bring an end to these things.

SHRI M. M. DHARIA: Sir, I was on my legs when you allowed Mr. Lokanath Misra on a point of order. I had not completed the sentence that that was the impression created in my mind. If that is the impression of some correspondent and if he writes that way, this House should take a broad view of it. I would request you to kindly go through all the proceedings as they have appeared in the Times of India. I think a broad view should be taken of it. To censure the press people every time will be unnecessarily interfering with their liberty. We should press for the independence of the press. In this respect I would stand by the suggestion made by Mr.

SHRI NIREN GHOSH (West Bengal): I corroborate it.

(Interruptions)

CHANDRA SHRI SHEKHAR (Uttar Pradesh): It is very unfortunate, I would like to say in the beginning that the 'Times of India' should have reported in that fashion. I agree that it is not a correct type of reporting of parliamentary proceedings but I have to make one submission to my hon. friends in the Opposition and especially to Shri Triloki Singh, ior whom I have great regard. Yesterday, after my leaving the House

MR. CHAIRMAN: It was unfortunate you 1eft

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SHRI CHANDRA SHEKHAR: i . . a certain portion of my speech j was expunged, on his point of order and by your permission. I do not know whether Mr. Triloki Singh or yourself did care to read that portion of the speech. I shall again request Mr. Triloki Singh to read that portion which has been expunged and I shall also request you to compare that portion with the speech delivered by Mr. Niren Ghosh. I have underlined those portions and if you compare my speech—because you have deleted it I am not going to repeat it-I say that it was in no way unparliamentary, it was in no way an aspersion on any particular individual, it was in no way any aspersion on any Member of the Opposition but it was my opinion. H .

SHRI NIREN GHOSH : It was an aspersion.

SHRI CHANDRA SHEKHAR: If Mr. Ghosh can say that by making this speech Mr. Chandra Sekhar is supporting the Birlas and if I say that Mr. Ghosh is shielding the Birlas, supporting the Birlas becomes parliamentary and shielding the Birlas becomes unparliamentary-if it is your judicious judgment—I do not know and it is for the House and for the hon. Chairman to say. I was very sorry that my speech should have been expunged without going into the details. I shall only request you that if that portion has been expunged, it should be a precedent for the future. X do not question your ruling but I request that the ruling should be followed in the future also and that sentence which has been expunged should be an example for times to come and any utterances equivalent to that should be expunged.

SHRI A. D. MANI: My friend, Mr. Chandra Sekhar, for whom I have very high respect, justified what he said. He said that it was not unparliamentary. After you had taken a decision to *expunge* a part of his speech, which you considered objectionable and the objection was taken to by Mr. Triloki Singh in the House openly, he says mis Mr. Chandra Shekhar left the

House at that time. If he had been conscious of his parliamentary duties, he should have stayed in the House till the matter was completed.

(Interrwptions)

HON. MEMBERS: No.

SHRI CHANDRA SHEKHAR: 1 take serious exception to this remark. At least I am not going to learn parliamentary decorum from Mr. Mani.

श्री राजनारायण: चन्द्र शेखर जी ने जो बात कही है अपनी लिमिट के अंदर कहीं है। अगर आप हमारा स्टेटमेन्ट एक्सपन्ज करा दे तो चाहे हमको यह अनुभूति हो कि वह असंसदीय नहीं था, लेकिन चूँकि आपने ऐसा कर दिया तो हम आपकी आजा के सामने "वो डाउन" होंगे। लेकिन हम अपने जज्बात का इजहार करने का हक रखते हैं। असल में हमारे मित्र ए० डी० मणि को पालियामेन्टरी प्रैक्टिस की जानकारी बहत कम है।

MR. CHAIRMAN: Therefore I allowed Mr. Chandra Shekhar to have his views stated.

SHRI BHUPESH GUPTA: In this matter we should be clear. With regard to expunctions there are rules and they clearly provide when you can expunge. Just because certain utterances are inconvenient to some, they should not be expunged. In the House of Commons very rarely expunctions take place. If you go through the expunctions, even when the expunctions take place, they keep them. Ex-punction is a good thing. As far as we are concerned, I am prepared to accept anything that is said against me without having it expunged provided I am also given an equal chance of saying what I like. Therefore bring expunctions to the minimum. Let hon. Members speak up as frankly and freely as they like because this is the place where we can speak. Let people judge outside who is telling the truth, who is honourable and who is a hypocrite, who are trying to indulge in double-thinking and double-talks. Therefore you be guided by the principle of public natural justice.